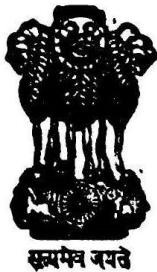


**COMMITTEE ON PRIVATE MEMBERS'
BILLS AND RESOLUTIONS**

**FIRST TO SIXTY SIXTH REPORTS
(ENGLISH VERSION)**



FIFTH LOK SABHA

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

(Fifth Lok Sabha)

PORTIETH REPORT

I, the Chairman of the Committee on Private Members' Bills and Resolutions, having been authorised by the Committee to present the Report on their behalf, present this Fortieth Report.

2. The Committee met on the 22nd April, 1974 for—

I. Examination of the following Constitution (Amendment) Bills under Rule 294(1)(a) of the Rules of Procedure:—

- (1) The Constitution (Amendment) Bill, 1974 (*Insertion of new article 83A*) by Shri C. K. Chandrappan.
- (2) The Constitution (Amendment) Bill, 1974 (*Insertion of new article 26A*) by Shri R. P. Ulaganambi.

II. Classification and allocation of time for discussion of Bills (vide Appendix) under clauses (b) and (c) of Rule 294(1) of the Rules of Procedure.

III. Further consideration of the Representation of the People (Amendment) Bill, 1974 (*Insertion of new section 101A*) by Shri Murasoli Maran for classification and allocation of time for discussion of the Bill under Rule 294(1)(b) and 294(1)(c) of the Rules of Procedure respectively.

IV. Allocation of time to the Resolutions at item Nos. 2 and 3 set down in the List of Business for Friday, the 26th April, 1974.

Examination of Constitution (Amendment) Bills

3. The Members-in-charge of the Bills were invited to attend the sitting. Shri C. K. Chandrappan attended.

4. After considering all aspects of the Bills, the Committee arrived at the following findings:—

Findings of the Committee

(1) The Constitution (Amendment) Bill, 1974 (*Insertion of new article 83A*) by Shri C. K. Chandrappan.

The Bill seeks to provide for recall of a Member of the House of the People or a Legislative Assembly by the electorate provided 60 per cent. of the electorate of the constituency express their desire to recall the Member through a petition to the President or the Governor as the case may be.

After considering the Bill at some length, the Committee felt that in order to remove doubts and vagueness the Member-in-charge should also provide in the Bill the machinery by which the sixty per cent. of the electorate that desire the recall of a Member of the House of the People or a Legislative Assembly may be determined.

(2) The Constitution (Amendment) Bill, 1974 (*Insertion of new article 26A*) by Shri R. P. Ulaganambi.

The Bill seeks to insert a new article 26A in the Constitution with a view to provide that Archakas and other office holders and servants in Hindu Religious Institutions shall be appointed irrespective of caste, creed or race notwithstanding anything contained in articles 13, 14, 15, 25 and 26.

The Committee recommend that the Member might be permitted to move for leave to introduce the Bill.

Classification and allocation of time to Bills

5. The Members-in-charge of the Bills were invited to attend the sitting. None of them attended.

6. After considering all aspects of the Bills, the Committee recommend that all the Bills referred to in the Appendix be placed in category 'B'. The Committee recommend allocation of time for each of the Bills as shown in column 5 of the Appendix.

Further consideration of the Representation of the People (Amendment) Bill, 1974 (Insertion of new section 101A) by Shri Murasoli Maran

7. The Committee took up further consideration of the Representation of the People (Amendment) Bill, 1974 (Insertion of new section 101A) by Shri Murasoli Maran, which was postponed on the 8th April, 1974, for classification and allocation of time for its discussion.

8. Shri Murasoli Maran, Member-in-charge of the Bill, was invited to attend the sitting. He attended.

9. After hearing the views of the Member, the Committee recommend that the Bill be placed in category 'B' and 2 hours be allotted for its discussion.

Allotment of time to Resolutions

10. The Members who had tabled the resolutions were invited to attend the sitting. None of them attended.

11. The Committee recommend the allocation of time as follows:—

(1) Resolution regarding fresh elections to Lok Sabha	2 hours
(2) Resolution regarding eradication of poverty	2 hours

Recommendations

12. The Committee recommend that—

- (i) Shri R. P. Ulaganambi be permitted to move for leave to introduce his Constitution (Amendment) Bill;
- (ii) the classification and allocation of time to Bills by the Committee, as shown in the Appendix, be agreed to by the House;
- (iii) the classification and allocation of time to the Representation of the People (Amendment) Bill, 1974 by Shri Murasoli Maran, as shown in paragraph 9 above, be agreed to by the House; and
- (iv) the allocation of time to resolutions, as shown in paragraph 11 above, be agreed to by the House.

NEW DELHI;

April 22, 1974

Vaisakha 2, 1896 (Saka)

G. G. SWELL,
Chairman,
Committee on Private Members'
Bills and Resolutions.

APPENDIX

Sl. No.	Name of the Bill and the Member-in-charge	Bill No.	Category recommended	Time recommended by the Committee
1	2	3	4	5
1.	The Retired Army Soldiers Re-employment Bill, 90 of 1973 1973 by Shri Vishwanath Pratap Singh.		B	2 hours
2.	The Prevention of Food Adulteration (Amendment) Bill, 1974 (<i>Insertion of new sections 4A, 4B, etc.</i>) by Shri Vishwanath Pratap Singh.	8 of 1974	B	2 hours
3.	The All-India Services (Allowance) Bill, 1974 (<i>Insertion of new sections 2B, 2C, etc.</i>) by Shri Vishwanath Pratap Singh.	1 of 1974	B	2 hours
4.	The Homoeopathy Central Council (Amendment) Bill, 1974 (<i>Amendment of section 2</i>) by Shri Hari Singh.	31 of 1974	B	2 hours
5.	The Homoeopathy Central Council (Amendment) Bill, 1974 (<i>Amendments of sections 2, 5, etc.</i>) by Shri M.C. Daga.	35 of 1974	B	2 hours
6.	The Homoeopathy Central Council (Amendment) Bill, 1974 (<i>Amendment of Second Schedule</i>) by Shri M.C. Daga.	34 of 1974	B	1½ hours
7.	The Code of Civil Procedure (Amendment) Bill, 1974 (<i>Amendment of section 80 and insertion of section 80A</i>) by Shri D.K. Panda.	33 of 1974	B	2 hours